

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1433/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Daimler Financial Services India Pvt. Ltd
V/s
Digital Travels Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	Kunal Tiwari	Advocate for Petitioner	

ORDER

CP No. 1433/ I&BP/NCLT/MB/MAH/2017

Looking at the Affidavit of Service filed by the Petitioner in respect to services of notice upon the Corporate Debtor, this Bench having noticed that service has not been affected upon the Corporate Debtor, the Petitioner is again directed to serve notice upon the Corporate Debtor and file proof of service on the next date of hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)